
(2018) 08 DEL CK 0271

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 4161 OF 2018

Dinesh Kumar

APPELLANT

Vs

State (Nct Of Delhi) & Ors

RESPONDENT

Date of Decision : 17-08-2018

Acts Referred:

Indian Penal Code, 1860 — Section 354D, 506

Protection of Children from Sexual Offences (POCSO) Act, 2012 — Section 12

Citation : (2018) 08 DEL CK 0271

Hon'ble Judges : SANJEEV SACHDEVA, J

Bench : Single Bench

Final Decision : Allowed

Judgement

SANJEEV SACHDEVA, J. (ORAL)

CrI.M.A.30190/2018 (exemption)

Exemption is allowed subject to all just exceptions.

CRL.M.C. 4161/2018

1. The petitioners seek quashing of FIR No.173/2016 under Sections 354-D/506 IPC read with Section 12 POCSO Act, Police Station Neb Sarai.

2. The subject FIR was registered consequent to a complaint given by the complainant. It is stated by the respondent No.2 that the complaint was made at the asking of her father.

3. Learned counsel for the petitioner submits that the parties have settled their disputes.

4. The respondent No.2 is present in person and is identified by the Investigating Officer. She submits that she has settled her disputes with the petitioner. She further submits that she does not wish to prosecute the complaint

any further and is aggregable to the quashing of the subject FIR.

5. In view of the fact that the parties have resolved their disputes and respondent No. 2 does not wish to press her complaint, continuation of criminal proceedings will be an exercise in futility and justice in the case demands that the dispute between the parties is put to an end and peace is restored;

securing the ends of justice being the ultimate guiding factor. It would be expedient to quash the subject FIR and the consequent proceedings

emanating therefrom.

6. In view of the above, the petition is allowed. FIR No.173/2016 under Sections 354-D/506 IPC read with Section 12 POCSO Act, Police Station

Neb Sarai and the consequent proceedings emanating there from are quashed.

7. Order Dasti under the signatures of the Court Master.